

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A.62/4415/2020 (SWP.No.1650/2012)

This the 04th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Nazir Ahmad Bhat, S/o Mohammad Akbar Bhat R/o Nowhar Tehsil Chadoora, District Budgam, Aged about 50 years.

.....Applicant

(Advocate:- Mr. B M Sadiq-**Not present**)

Versus

1. State of J&K through Commissioner Secretary to Govt. Forest Department, Civil Secretariat Srinagar.
2. Conservator of Forests, Srinagar Circle, Srinagar.
3. Divisional Forest Officer, Peer Panchal Division, Budgam.
4. Range Officer, Doodganga Range, Chadoora.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, Id Deputy Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:

The applicant was working as Forest Guard in the Pir Panjal Forest Division, Budgam. Through an order dated 31.07.2012, he was transferred to Sindh Forest Division, Ganderbal. Aggrieved by that, he filed SWP No. 1650 of 2012 before the Hon'ble High Court of Jammu and Kashmir. The Hon'ble High Court was pleased to grant an interim order on 08.08.2012.

3. The SWP has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as T.A. No. 62/4415/2020.

4. There is no representation from the applicant. We heard Mr. Rajesh Thappa, 1st Deputy Advocate General, for the respondents.

5. The transfer of the applicant was ordered way back on 31.07.2012. On the strength of the interim order, he was enabled to continue in the same place. We are not aware whether the same situation arises after 08 years even otherwise he becomes eligible to be transferred.

6. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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